

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.12
C.P.(IB)/167(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Canara Bank

.....Applicant

V/s

Shri Abdul Majid Farooqui

.....Respondent

Order delivered on: 14/03/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Financial Creditor : Mr. Urvesh K Gor, Ld. Adv.

For the Personal Guarantor : None

ORDER

Since the issue of constitutional validity of the application under Section 95 of the IB Code, 2016 is still pending before the Hon'ble Supreme Court, the matter stands adjourned to 21.06.2023

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)